The Bombay Public Authorities Seals Act, 1883

Act 5 of 1883

Keyword(s):
Public Authority Seals, Official Seals, Seals
THE BOMBAY PUBLIC AUTHORITIES SEALS ACT, 1883.

CONTENTS.

Sections.

1. Short title.

1A. Extent.


3. State Government empowered to prescribe the seals of certain public authorities.

4. Date on which notifications under last section shall take effect.
BOMBAY ACT No. V OF 1883.¹

[THE BOMBAY PUBLIC AUTHORITIES SEALS ACT, 1883.]†

[3rd November 1883]

Repealed in part, by Act 18 of 1895.
Adapted and modified by the Adaptation of Indian Laws Order in Council.
Adapted and modified by the Adaptation of Laws Order, 1960.
Amended by Mah. 11 of 1960.

An Act to enable Government to prescribe the Official Seals of Sessions Judges, Magistrates and other public authorities.

WHEREAS it is expedient * * * to enable the Government to prescribe what official seals * * public authorities * * shall have and use; It is enacted as follows:—

1. This Act may be called the Bombay Public Authorities Seals Act, 1883. Short title.

[*1A. This Act extends to the whole of the State of Maharashtra.] Extent.

2. Bombay Act II of 1870 is hereby repealed. Every notification issued under the said Act and now in force shall be deemed to have been issued under this Act. Repeal of

Bomb. Act

II of 1870.

3. The [*[[State] Government], may, from time to time, by notification in the [*Official Gazette], direct what official seals *each of the following * * * Government empowered to prescribe the seals of certain public authorities.

(1) Sessions Judges, Additional and Joint Sessions Judges and Assistant Sessions Judges;

(2) Presidency Magistrates;

(3) any other Magistrates;

(4) any other judicial officer or public authority, whose official seal is not prescribed by law and no other authority is legally competent to prescribe.

Every such notification may from time to time be modified or rescinded by the [*[[State] Government] by a like notification.

4. Every notification made under the last preceding section shall come into force on such date as the [*[[State] Government] shall therein fix in this behalf.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1883, Pt. V, p. 69; and for Proceedings in Council, see ibid, p. 72.

* The words and figures "to extend the provisions of Bombay Act 2 of 1870 (an Act to enable the Government of Bombay to prescribe the official seals of the Magistrates), so as", the word "other" and the words "besides Magistrates" respectively were repealed by the Amending Act, 1885 (15 of 1885).

* Section 1A was inserted by Mah. 11 of 1960, s. 2. * The words "Provincial Government:" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

* This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1960. * The words "Official Gazette" were substituted for the words "Bombay Government Gazette" by the Adaptation of Indian Laws Order in Council.

† For notification prescribing seals, see Bombay Local Rules and Orders.

* The words "Courts and others" were repealed by the Amending Act, 1896 (16 of 1896).

+ This Act was extended to the whole of the State of Maharashtra by Mah. 11 of 1960, s. 2.